

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s).37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013
in CMWP No.25957/2013 passed by the High Court Of Judicature at
Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.
(With office report)
(For final disposal)

Respondent(s)

Date : 09/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. H.P. Raval, Sr. Adv.
Mr. Dhruv Tamta, Adv.
Mr. Hemant Manjani, Adv.
Ms. Binu Tamta, Adv.For Respondent(s)
StateMr. S.R. Singh, Sr. Adv.
Mr. Sudeep Kumar, Adv.
For Mr. Ravi Prakash Mehrotra, Adv.

Mr. Sanjeev Agarwal, Adv.

Ms. Pyoli, Adv.
Mr. Somesh Chandra Jha, Adv.
For Mr. Amit Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E RList the matter for final disposal on a
Non-miscellaneous day in the month of May, 2015.
Ad-interim relief granted earlier shall continue

Signature Not Verified

Digitally signed by until further orders.
Sarita Purohit
Date: 2015.03.11
16:57:33 IST
Reason:(Sarita Purohit)
Court Master(Sneh Bala Mehra)
Assistant Registrar